

RATIFIED

Minutes of Meeting No.06/12 scheduled on 14.06.2011 of Norms Committee(NC-I) (DES.I Section)

The meeting No. 06/12 of the Norms Committee (NC-I) for the licensing year 2011-2012 was held on 14.06.2011 under the Chairmanship of Sh. N.P.S. Monga, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak, D.O.	429A	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. G. Parthasarathi, Dy.DGFT	312	23061563 Extn.301	DGFT, U.B.
5.	Sh. B.K. Sachdeva, FTDO	404	23061562 Ext.265	DGFT, U.B.

I-The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon were as under: -

1	Case No.:1618/26/81-ALC2/2007	Party Name:PUROLATOR INDIA LTD	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/81/050/00660/AM07/	RLA File :05/24/040/00675/AM07/	Lic.No/Date:0510194554 16.11.2006	Defer Date: 26.07.2011
	Decision : The Committee noted that the firm's application has been sent to DHI on 08.06.2011. As per request of representative of DHI the data as on-line and hard copy of application has been verified and found that the inputs are similar. The Committee, therefore, decided to defer the case and to re-list the case on 26.07.2011.			

2	Case No.:1/50/83-ALC1/2008	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/83/050/01338/AM09/	RLA File :07/24/040/00623/AM09/	Lic.No/Date:0710063295 26.02.2009	Defer Date:26.07.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 18.5.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to re-list the case on 26.07.2011.			

3	Case No.:31/23/80-ALC2/2009	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00353/AM10/	RLA File :07/24/040/00651/AM09/	Lic.No/Date:0710066776 02.09.2009	Defer Date:26.07.2011
	Decision : The Committee noted that D.O. letter has been sent to DGCA on 21.04.2011 for offer their Comments. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 26.07.2011.			

4	Case No.:39/7/80-ALC2/2010	Party Name:KONECRANES INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00113/AM11/	RLA File :31/21/040/00143/AM10/	Lic.No/Date:3110039822 03.09.2009	Defer Date:26.07.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 18.5.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to re-list the case on 26.07.2011.			

5	Case No.:10/28/80-Committee2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:6/80-Committee2/2011 14.06.2011	Status: Approved
	HQ File :01/80/050/00428/AM10/	RLA File :31/24/040/00121/AM10/	Lic.No/Date:3110040185 07.10.2009	
	Decision : As per written comments of DIPP received vide their U.O. Note dated 14.06.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net weights of 199 MT, 98.5 MT, 13.7 MT and 75.52 MT to be specified with quantities of export products at Sl. No 1, 2, 3 & 4 respectively. 2. Quantity of import item at Sl.No. 1 to be allowed as 198 MT inclusive of 10.6% wastage after 1/3rd recovery. 3. Quantity of import item at Sl.No. 2 to be allowed as 27.533 MT inclusive of 37.7 % wastage after 1/3rd recovery. 4. Quantity of import item at Sl.No. 3 to be allowed as 107.03 MT inclusive of 8.7 % wastage after 1/3rd recovery. 5. Quantity of import item at Sl. No. 4 to be allowed as applied for i.e 13.7 MT on Committee basis. 6. Quantity of import item at Sl.No. 5 to be allowed as 132.733 MT inclusive of 101.7 % wastage after 1/3rd recovery. 7. Quantity of import item at Sl.No. 6 be allowed as 10.206 MT inclusive of 5 % wastage. The Regional Authority may take necessary action accordingly.			

	Case No.:11/28/80-Committee2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:6/80-Committee2/2011 14.06.2011	Status: Approved
	HQ File :01/80/050/00429/AM10/	RLA File :31/24/040/00124/AM10/	Lic.No/Date:3110040186 07.10.2009	

6	Decision : As per written comments of DIPP received vide their U.O. Note dated 14.06.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-		
	1. Net weights of 199 MT, 98.5 MT, 13.7 MT and 75.52 MT may be specified with quantities of export products at Sl. No 1, 2, 3 & 4 respectively. 2. Quantity of import item at Sl.No. 1 to be allowed as 199.42 MT inclusive of 11.4 % wastage after 1/3 rd recovery. 3. Quantity of import item at Sl.No. 2 to be allowed as 27.73 MT inclusive of 38.7 % wastage after 1/3 rd recovery. 4. Quantity of import item at Sl.No. 3 to be allowed as 107.77 MT inclusive of 9.4 % wastage after 1/3 rd recovery. 5. Quantity of import item at Sl. No. 4 to be allowed as applied for i.e. 13.7 MT on Committee basis. 6. Quantity of import item at Sl.No. 5 to be allowed as 133.93 MT inclusive of 103.5 % wastage after 1/3 rd recovery. 7. Quantity of import item at Sl.No. 6 to be allowed as 10.206 MT inclusive of 5 % wastage.		
	The Regional Authority may take necessary action accordingly.		

7	Case No.:16/31/80-Committee2/2009	Party Name:SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:6/80-Committee2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00464/AM10/	RLA File :07/24/040/00263/AM10/	Lic.No/Date:0710067849 28.10.2009	Defer Date:26.07.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 26.07.2011.			

8	Case No.:21/39/80-ALC2/2009	Party Name:VEM TECHNOLOGIES P.LTD.,	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00617/AM10/	RLA File :09/24/040/00373/AM10/	Lic.No/Date:0910040368 18.12.2009	Defer Date:26.07.2011
	Decision : The Committee observed that the comments called for from Ministry of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 26.07.2011.			

9	Case No.:1/45/80-ALC2/2009	Party Name:STARION INDIA PLTD	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Rejected
	HQ File :01/80/050/00688/AM10/	RLA File :31/24/040/00211/AM10/	Lic.No/Date:3110041587 20.01.2010	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter 14.09.2010 and subsequent reminder dated 18.04.2011 calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.			
	The Regional Authority may take necessary action accordingly.			

10	Case No.:8/1/80-ALC2/2010	Party Name:SATA VIKAS INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Closed
	HQ File :01/80/050/00837/AM10/	RLA File :05/24/040/00529/AM10/	Lic.No/Date:0510260906 22.03.2010	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. The Committee presumed that ratification of norms of the subject authorization is not required and the case may be closed on the part of NC. The Regional Authority may take necessary action accordingly.			

11	Case No.:36/5/80-ALC2/2010	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Approved
	HQ File :01/80/050/00069/AM11/	RLA File :05/23/040/00214/AM10/	Lic.No/Date:0510261354 29.03.2010	
	Decision : As per written comments of DHI received vide their U.O. Note No.3(23)/10-TSW(B)/ 317 dated 15.06.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- Import 1. Item no 1- Allowed at 178.3 MT with 2% wastage. The word “welded” may be deleted from the description of import. 2. Item no 2- Allowed at 215.2 MT with 2% wastage. The word “welded” may be deleted from the description of import. 3. Item no 3 & 5– these are pipe fittings. Item no 3 to be given at 53.2 MT & item no 10 at 2.85 MT without any wastage. 4. Item no 4- Allowed at 13.7 MT with 2% wastage. The word “welded” to be deleted from the description of import. 5. Item no 6- Allowed at 156 MT with 2% wastage. The word “welded” to be deleted from the description of import. 6. Item no 7- These are pipe fittings. Allowed at 13.3 without any wastage. The Regional Authority may take necessary action accordingly.			

	Case No.:21/29/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Approved
	HQ File :01/80/050/00456/AM11/	RLA File :11/24/040/00050/AM10/	Lic.No/Date:1110022130 29.03.2010	

Decision : As per written comments of DHI received vide their U.O. Note No.3(80)/10-TSW(B)/278 dated 24.05.11/03.06.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

- 12 The description of export items to be amended & their weight per unit incorporated in the licence.
Turbine- 50 MT each – total 2 sets
MIV – 20 MT each- total 2 sets
Hydro generator- 78 MT each- total 2 sets

Import

- Item no 1- CRNGO- The firm has claimed wastage of 33 % on CRNGO sheets. The firm has used oversize plates. Allowed for 30% wastage. The net weight of item is 10.869MT. With 1/3rd recovery of wastage this office recommends for import of 13 MT with 20 % wastage.
- Item no 2- CRGO Sheet- The firm has used little oversize plates. Allowed for gross wastage of 60 %. With 1/3rd recovery, this office recommends for import of 18.9 MT with 40% recovery.
- Item no 3- The net weight of component is 5910 kg. The firm has used little oversize plates. Allowed for gross wastage of 42%. With 1/3rd recovery, recommend for import of 7565 kg with 28 % wastage.
- Item no 4, 7 ,9,16,18 & 20 and 22- The item is required for the spares to be supplied as per the information submitted by the firm. But the item does not appear in the export list. Hence to be deleted.
- Item no 5- This is a component. Allowed under GN-4.
- Item no 6- Allowed at 3497 kg with 1% wastage.
- Item no 8- Allowed at 3806 kg with 1% wastage.
- Item no 10 to 13 – These are insulating material. Allowed within 0.15 % of the fob value of generator.
- Item no 14- The firm has informed at para 3 of their reply of dated 29-01-11 that the wastage is 25.96 %. Allowed for import of 9.04 MT with 17.4%
- Item no 15,17,19 & 21 are components & allowed under GN-4.

The Regional Authority may take necessary action accordingly.

Case No.:25/5/80-ALC2/2010

Party Name:THYSENKRUPP INDUSTRIES INDIA PVT.LTD

Meet No/Date:6/80-ALC2/2011
14.06.2011

Status:
Approved

HQ File :01/80/050/00058/AM11/

RLA File :31/24/040/00009/AM11/

Lic.No/Date:3110042996
26.04.2010

Decision : As per written comments of DHI received vide their U.O. Note No.3(127)/09-TSW(B)/325 dated 15.06.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The description of export product to be amended to “2X315 TPH CFBC boiler” & its export weight is 2013 MT & the same to be incorporated in the license.

Import

- Item no 9,21,22,24,26 to 31 to be deleted as requested by the firm.
- The firm has sought wastage of 2% on pipes & 5% on plates which are reasonable. Allowed import as given in their reply of 25-02-11 in Annexure-I (copy enclosed)).

The Regional Authority may take necessary action accordingly.

Case No.:17/9/80-ALC2/2010

Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.

Meet No/Date:6/80-ALC2/2011
14.06.2011

Status:
Approved

HQ File :01/80/050/00130/AM11/	RLA File :05/23/040/00233/AM10/	Lic.No/Date:0510263362 29.04.2010	
--------------------------------	---------------------------------	--------------------------------------	--

Decision : As per written comments of DHI received vide their U.O. Note No.3(23)/10-TSW(B)/ dated 10.06.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The total export weight of item no 1 &2 is 40.175 MT & that of item no 3 is 10 MT & the same to be incorporated in the license. The word “Pipes” in the description of export product to be replaced by “Piping system & the same may be incorporated in the license”.

Import

14

1. Item no 1- Allowed at 7.86 MT without wastage. The word “welded” to be deleted from the description of import as informed by the firm.
2. Item no 2, 7 & 8- The firm has sought total 37.72 MT. Out of this 5 MT is used for manufacture of pipe fittings on which the firm has sought wastage of 25%. But as per SION C-798, wastage of 10% is allowed. Allowed the same. The total quantity to be allowed is 36.2MT with 2% wastage. The word “welded” to be deleted from the description of import.
3. Item no 3 &4- The quantity of import is only 9 kg & 10 kg respectively. Wastage is only 5%. Allowed import as applied for.
4. Item no 5- This is a component & there is no machining. Allowed import under GN-4.
5. Item no 6- This is a component & there is no machining. Allowed import under GN-4.
6. Item no 9 & 10- these are pipe fittings. Item no 9 to be allowed at 0.637 MT & item no 10 at 0.637 MT without any wastage.
7. Item no 11 & 12- These are flanges. There is minor machining. Allowed as applied for.
8. Item no 13- This is a kit. Allowed subject to its accountability in the export items.

The Regional Authority may take necessary action accordingly.

Case No.: 9/7/80-ALC2/2010	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:6/80- ALC2/2011 14.06.2011	Status: Approved
HQ File :01/80/050/00083/AM11/	RLA File :31/24/040/00012/AM11/	Lic.No/Date:3110043149 06.05.2010	

Decision : As per written comments of DIPP received vide their U.O. Note dated 14.06.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Net weights of 298.5 MT, 147.5 MT, 17.13 MT and 94.4 MT to be specified with quantities of export products at Sl. No 1, 2, 3 & 4 respectively.
2. Quantity of import item at Sl.No. 1 to be allowed as 297 MT inclusive of 10.6% wastage after 1/3rd recovery.
3. Quantity of import item at Sl.No. 2 to be allowed as 41.23 MT inclusive of 37.7 % wastage after 1/3rd recovery.
4. Quantity of import item at Sl.No. 3 to be allowed as 160.545 MT inclusive of 8.7 % wastage after 1/3rd recovery.
5. Quantity of import item at Sl. No. 4 to be allowed as applied for i.e. 17.13 MT on net to net basis.
6. Quantity of import item at Sl.No. 5 to be allowed as 165.92 MT inclusive of 101.7 % wastage after 1/3rd recovery.
7. Quantity of import item at Sl.No. 6 to be allowed as 12.758 MT inclusive of 5 % wastage.

The Regional Authority may take necessary action accordingly.

16	Case No.:24/15/80-ALC2/2010	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Approved
	HQ File :01/80/050/00231/AM11/	RLA File :05/23/040/00058/AM11/	Lic.No/Date:0510265601 07.06.2010	
	Decision : Based on earlier written comments of DC(MSME) received vide their U.O. Note No.30(209)/2010-ME dated 25.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization on repeat basis as per firm Advance Authorization No. 0510261727 dt.05.04.2010 ratified in Norms Committee Meeting No. 4/12 held on 17.05.2011 . The Regional Authority may take necessary action accordingly			

17	Case No.:18/15/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00225/AM11/	RLA File :04/24/040/00061/AM11/	Lic.No/Date:0410114584 15.06.2010	Defer Date:26.07.2011
	Decision : The Committee decided to forward a firm's reply to DHI and to relist the case on 26.07.2011.			

18	Case No.:1/14/81-ALC2/2010	Party Name:FITCAST FOUNDERS & ENGINEERS PVT. LTD.	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/81/050/00081/AM11/	RLA File :08/24/040/00082/AM11/	Lic.No/Date:0810089995 24.06.2010	Defer Date:26.07.2011
	Decision : The representative of DHI has informed that it has been observed from the manufacturing process of the firm that the case does not pertain to DHI. The Committee, therefore, decided to forward a copy of the case to Ministry of Steel along with all documents and to re-list the case on 26.07.2011			

19	Case No.:5/15/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00212/AM11/	RLA File :53/24/040/00010/AM11/	Lic.No/Date:5310010688 25.06.2010	Defer Date:26.07.2011
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 26.07.2011.			

20	Case No.:10/18/80-ALC2/2010	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00263/AM11/	RLA File :07/24/040/00102/AM11/	Lic.No/Date:0710072868 13.07.2010	Defer Date:26.07.2011
	Decision : The Committee noted that the firm's application has been sent to DC(MSME) on 08.06.2011 for examination and comments. The Committee, therefore decided to defer the case and to re-list the case on 26.07.2011.			

21	Case No.: 51/31/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Approved
	HQ File :01/80/050/00529/AM11/	RLA File :61/24/040/00030/AM11/	Lic.No/Date:6110000473 15.07.2010	
	Decision : As per written comments of DHI vide their U.O. Note No.3(69)/10-TSW(B) dated 16.05.2011, the Committee observed that a similar application has been approved for license No. 6110000286 dated 06.02.08 in Meeting No. 50/10 dated 16.03.2009 with same export product. Therefore, the Committee decided to ratify the norms of import items on repeat basis in respect of the subject advance authorization. The Regional Authority may take necessary action accordingly.			

22	Case No.: 18/22/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00329/AM11/	RLA File :04/24/040/00090/AM11/	Lic.No/Date:0410115602 19.07.2010	Defer Date:26.07.2011
	Decision : The Committee noted that that the firm has sought time to furnish the information till 30.5.2011 but the requisite information has not been received. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to re-list the case o 26.07.2011.			

23	Case No.: 19/22/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00330/AM11/	RLA File :04/24/040/00091/AM11/	Lic.No/Date:0410115603 19.07.2010	Defer Date:26.07.2011
	Decision : The Committee noted that that the firm has sought time to furnish the information till 30.5.2011 but the requisite information has not been received. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to re-list the case o 26.07.2011.			

24	Case No.: 4/27/80-ALC2/2010	Party Name:R.D.ENGINEERS (INDIA) PVT.LTD.	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00401/AM11/	RLA File :03/95/040/00297/AM11/	Lic.No/Date:0310584240 20.07.2010	Defer Date:26.07.2011
	Decision : The Committee noted that the firm has furnished incomplete reply. On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 26.07.201: - - Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format export product wise. - For net weight of components to be manufactured from import item, details of components with net weights thereof may be indicated.			

25	Case No.: 24/22/80-ALC2/2010	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00335/AM11/	RLA File :05/23/040/00106/AM11/	Lic.No/Date:0510268585 21.07.2010	Defer Date:26.07.2011
Decision : The Committee decided to forward a copy of the firm to DHI for examination and comments. The case may be re-listed on 26.07.2011.				

26	Case No.: 38/27/80-ALC2/2010	Party Name:ULTRA ENGINEERS	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Approved
	HQ File :01/80/050/00435/AM11/	RLA File :31/24/040/00091/AM11/	Lic.No/Date:3110044331 13.08.2010	
Decision : The representative of the firm Shri Ashok Bhosle, CEO appeared before the Committee for personal hearing. He explained the dimensions of product is 7.28” of export product and there is no oversize diameter sought to be imported. The firm is to export 7 pieces of export item no1 & 4 pieces of export item No. 2. The firm has sought wastage of 61% of item No. 1 & 69% on item no. 2. The Committee deliberated the written comments of DHI received vide their U.O. Note No.3(125)/09-TSW(B)/139 dated 03.03.2011 and taking into consideration submission of the firm agreed to amend the comments of DHI with reference to S.No.(i) and (ii) and decided to ratify the norms in respect of the subject advance authorization as under:- <u>Import</u> (i) Export item No. 1. The firm may be allowed for import of 7 pieces of round bar of weight 3,382.54 kg as applied for. (ii) For the 2nd import item – The firm may be allowed for import of 4 pieces of bars of weight 5002.2 kg as applied for. The Regional Authority may take necessary action accordingly.				

27	Case No.: 22/27/80-ALC2/2010	Party Name:MERIL LIFE SCIENCES PVT LTD	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00419/AM11/	RLA File :52/24/040/00008/AM11/	Lic.No/Date:5210031621 17.08.2010	Defer Date:26.07.2011
Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 26.07.2011.				

28	Case No.: 34/31/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00512/AM11/	RLA File :31/21/040/00158/AM11/	Lic.No/Date:3110044407 19.08.2010	Defer Date:26.07.2011
Decision : The Committee observed that the firm has not replied to this office letter dated 18.05.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to re-list the case on 26.07.2011.				

29	Case No.:40/31/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00518/AM11/	RLA File :09/24/040/00195/AM11/	Lic.No/Date:0910043236 24.08.2010	Defer Date:26.07.2011
Decision : The Committee noted that the firm has sought time for submission of documents vide their letter dated 11.06.2011. The Committee decided that to await the firm's reply and to relist the case on 26.07.2011.				

30	Case No.:32/31/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00510/AM11/	RLA File :06/24/040/00028/AM11/	Lic.No/Date:0610018929 30.08.2010	Defer Date:26.07.2011
Decision : The Committee observed that the comments called for from Ministry of Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 26.07.2011.				

31	Case No.:44/31/80-ALC2/2010	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00522/AM11/	RLA File :31/24/040/00111/AM11/	Lic.No/Date:3110044526 30.08.2010	Defer Date:26.07.2011
Decision : The Committee decided to forward a copy of firm's reply to DHI and to relist the case on 26.07.2011.				

32	Case No.:60/31/80-ALC2/2010	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00538/AM11/	RLA File :53/24/040/00014/AM11/	Lic.No/Date:5310011297 06.09.2010	Defer Date:26.07.2011
Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 26.07.2011.				

33	Case No.:2/25/80-ALC2/2010	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Closed
	HQ File :01/80/050/00392/AM11/	RLA File :61/24/040/00047/AM11/	Lic.No/Date:6110000492 08.09.2010	
Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. The Committee presumed that ratification of norms of the subject authorization is not required and decided to close the case on the part of NC.				
The Regional Authority may take necessary action accordingly.				

	Case No.:39/31/80-ALC2/2010	Party Name:R.D.ENGINEERS (INDIA) PVT.LTD.	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
--	------------------------------------	---	---	-----------------------------

	HQ File :01/80/050/00517/AM11/	RLA File :03/95/040/00480/AM11/	Lic.No/Date:0310592767 16.09.2010	Defer Date:26.07.2011
34	Decision : The Committee noted that the firm has furnished incomplete reply. On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 26.07.201: - - Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format export product wise. - For net weight of components to be manufactured from import item, details of components with net weights thereof may be indicated.			
	Case No.:33/27/80-ALC2/2010	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Closed
	HQ File :01/80/050/00430/AM11/	RLA File :61/24/040/00049/AM11/	Lic.No/Date:6110000494 21.09.2010	
35	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. The Committee presumed that ratification of norms of the subject authorization is not required and decided to close the case on the part of NC. The Regional Authority may take necessary action accordingly.			
	Case No.:47/31/80-ALC2/2010	Party Name:SIEMENS ROLLING STOCK PVT.LTD.	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
36	HQ File :01/80/050/00525/AM11/	RLA File :03/95/040/00491/AM11/	Lic.No/Date:0310593387 22.09.2010	Defer Date:26.07.2011
	Decision : The Committee noted that the firm has not given proper reply despite of two different D.L. (copy enclosed). The Committee, therefore, decided to ask the firm to give proper reply of previous Deficiency Letters and also DHI's Deficiency letter dated 26.05.2011. The case may be re-listed on 26.07.2011.			
	Case No.:15/31/80-ALC2/2010	Party Name:ENDRESS AND HAUSER (INDIA) AUTOMATION INSTRU-	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
37	HQ File :01/80/050/00493/AM11/	RLA File :03/94/040/00556/AM11/	Lic.No/Date:0310593566 23.09.2010	Defer Date:26.07.2011
	Decision : The Committee decided to forward a copy of firm's reply to DIT for comments and to re-list the case on 26.07.2011			
	Case No.:18/27/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
38	HQ File :01/80/050/00415/AM11/	RLA File :04/24/040/00168/AM11/	Lic.No/Date:0410117473 24.09.2010	Defer Date:26.07.2011

Decision : The Committee noted that that the firm has sought time to furnish the information till 30.5.2011 but the requisite information has not been received. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to re-list the case o 26.07.2011.

39	Case No.:11/31/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00489/AM11/	RLA File :04/24/040/00173/AM11/	Lic.No/Date:0410117541 27.09.2010	Defer Date:26.07.2011
	Decision : The Committee decided to forward a copy of firm's reply to DHI for comments and to re-list the case on 26.07.2011.			

40	Case No.:12/31/80-ALC2/2010	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00490/AM11/	RLA File :04/24/040/00172/AM11/	Lic.No/Date:0410117538 27.09.2010	Defer Date:26.07.2011
	Decision : The Committee decided to forward a copy of firm's reply to DHI for comments and to re-list the case on 26.07.2011			

41	Case No.:36/27/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00433/AM11/	RLA File :31/24/040/00124/AM11/	Lic.No/Date:3110044780 28.09.2010	Defer Date:26.07.2011
	Decision : The Committee noted the written comments of DHI received vide their U.O. noted No.3 (14)/10-TSW (B) /74 dated 20.01.2011 observing that the total FOB value of exports is Rs 2 crores against the CIF value of import at Ra 1,72,88,715/-. In addition, the total value of other items in export product is US \$ 6,53,025 (Column 15 Of application.). The Committee, therefore, decided to seek a clarification from the firm in this regard and obtain the details value of other items. The case may re-listed on 26.07.2011.			

42	Case No.:42/31/80-ALC2/2010	Party Name:STARION INDIA P.LTD	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status Deferred
	HQ File :01/80/050/00520/AM11/	RLA File :31/24/040/00129/AM11/	Lic.No/Date:3110044900 06.10.2010	Defer Date:26.07.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 26.07.2011.			

43	Case No.:39/29/80-ALC2/2010	Party Name:CAMFIL FARR AIR FILTRATION INDIA LTD	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00474/AM11/	RLA File :05/23/040/00186/AM11/	Lic.No/Date:0510274386 07.10.2010	Defer Date:26.07.2011
	Decision : The Committee decided to forward a copy of firm's reply to DC(MSME) for comments and to re-list the case on 26.07.2011			

Case No.:49/31/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Approved
HQ File :01/80/050/00527/AM11/	RLA File :61/24/040/00055/AM11/	Lic.No/Date:6110000502 08.10.2010	
Decision : As per written comments of DHI received vide their U.O. Note No.3(23)/10-TSW(B)/ dated 16.05.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- Description of export products to be modified as follows and incorporated in the licence. Word “Auxiliaries” to be deleted from the description of export product. 1. Steam Turbine (1184 MT) per set 2. Condenser (765 MT) per set 3. Generator (544 MT) per set <u>Imports:</u> The recommendation is based on per set basis. 1. Item no 1 to 20 except item no 18 - Imports to be allowed as applied for as qty is small & qty cannot be reduced in whole number from the recovery from the wastage. 2. Item no 18- description to be modified to “Moving blade forgings LP 2L, 2R” & quantity restricted to 143 numbers and “Moving blade forgings 3L & 3R” & quantity restricted to 144 numbers as was recommended in case of lic no 6110000286 dt 06-02-09 3. Item no 21 to 23 & 66- The firm is importing some blades as components & some as raw material. Allowed as applied for in view of the calculations given. 4. Item no 23 to 37 except item no 31- Components& allowed under GN-4. 5. Item no 31- 25300 kg of fluid to be allowed. (23000 kg is for first fill and top up & 2300 for flushing etc) 6. Item no 38 to 47 except item no 46- These are components & allowed under GN-4. 7. Item no 46- The item to be deleted as it is a tool. 8. Item no 48- 240 numbers of weight 3836 kg to be allowed as per calculation given on net to net basis. 9. Item no 49- 650 meters of weight 193 kg to be allowed as per calculation given on net to net basis. 10. Item no 50 & 51- Copper- Allowed as applied for with 2 % wastage. 11. Item no 52 -5 numbers of Baffle ring of weight 189kg/piece & 5 numbers of Balancing ring of weight 37 kg/piece to be allowed as applied for under GN-4. 12. Item no 53 & 54, 63- Allowed under GN-4. 13. Item no 55 to 60 - Imports to be allowed as applied for as qty is small & qty cannot be reduced in whole number from the recovery from the wastage. 14. Item no 61 & 62- These are CRNGO sheet. The firm had sought wastage of 29.6%. Allowed net wastage of 20% with 1/3rd recovery. The net weight of components made out of the raw material is 155.9 MT & Allowed for 187 MT. 15. Item no 64- Allowed at 350 MT with 5% wastage as per the information submitted. 16. Item no 65-The firm has given calculation for only 15 MT(Total 30 MT for two sets) Allowed for import of 19 MT with 5% wastage(considering 20 % weight for items whose calculations has not been given by the firm 1.2X1.05). 17. Item no 67 & 68- Allowed as applied for. 18. Item no 69- The firm has sought import of 4 MT. It has stated that the import is less than the requirement as they want to import from indigenous source. Allowed import as applied for.			

19. Item no 70-The firm has asked for only 2.5 MT. to be allowed as applied for
20. Item no 71 to 77- spares- These are spares & to be allowed as per spares policy.

The Regional Authority may take necessary action accordingly.

45	Case No.:9/31/80-ALC2/2010	Party Name:SAVAS ENGINEERING COMPANY PVT. LTD.	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Closed
	HQ File :01/80/050/00487/AM11/	RLA File :31/24/040/00137/AM11/	Lic.No/Date:3110045065 15.10.2010	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. The Committee presumed that ratification of norms of the subject authorization is not required and decided to close the case on the part of NC. The Regional Authority may take necessary action accordingly.			

46

Case No.: 10/31/80-ALC2/2010	Party Name:BIO - TECH VISION CARE PVT.LTD	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Approved
HQ File :01/80/050/00488/AM11/	RLA File :08/24/040/00205/AM11/	Lic.No/Date:0810093165 19.10.2010	

Decision : As per written comments of C&PC received vide their O.M. No.46011/35/2011-PC-II dated 05.05.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Item to be exported	Quantity
Acrylic Blanks	1 No.
Relevant –material Recommended for Import	Quantity
1. Acrylic Blanks (Diameter 16 mm+/- 10%, thickness 3 mm +/- 10% weight 0-76 gram +/-10%)	1.12 No.
2. Relevant Lens Holder/Folder	Net + 1%
3. Relevant Foto/Cap	Net + 1%
4. Relevant Tyvek Roll/Tyvek Pouches/vial Blister	Net + 1%
5. Relevant Bungs	Net + 1%
6. Consumab Items i.e. Optical Was, Polishing Compound glass beads, metal DOP, diamond tool, drill bit and milling cutter	4% of FOB Value of export

The Regional Authority may take necessary action accordingly.

47	Case No.:17/41/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/81/050/00436/AM11/	RLA File :09/24/040/00315/AM11/	Lic.No/Date:0910044003 21.10.2010	Defer Date:26.07.2011
	Decision : The Committee noted that the firm has sought time for submission of documents vide their letter dated 11.06.2011. The Committee decided that to await the firm's reply and to relist the case on 26.07.2011.			

48	Case No.:45/31/80-ALC2/2010	Party Name:ARMOR PLAST LTD.,	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00523/AM11/	RLA File :07/24/040/00289/AM11/	Lic.No/Date:0710075019 25.10.2010	Defer Date:26.07.2011
	Decision : The Committee noted that firm has furnished incomplete reply. On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 26.07.201: - 1. Information in respect of Sl.No.6 of the Standard Deficiency Format. 2. Justification/basis for the requirement of 1,58,600 Nos. of Stainless Steel tubing of 10 ft. length (import items at Sl. No. 1 & 2) for export of 1,43,500 Nos. of export product namely, Stainless Steel tubing cut into different sizes.			

49	Case No.:7/37/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00745/AM11/	RLA File :09/24/040/00343/AM11/	Lic.No/Date:0910044474 26.11.2010	Defer Date:26.07.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply on 14.6.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 26.07.2011.			

50	Case No.:5/37/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00743/AM11/	RLA File :09/24/040/00370/AM11/	Lic.No/Date:0910044582 06.12.2010	Defer Date:26.07.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's reply on 14.6.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 26.07.2011.			

51	Case No.:6/37/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00744/AM11/	RLA File :09/24/040/00384/AM11/	Lic.No/Date:0910044581 06.12.2010	Defer Date:26.07.2011
	Decision : The Committee noted that the firm has sought time for submission of documents vide their letter dated 11.06.2011. The Committee decided that to await the firm's reply and to relist the case on 26.07.2011.			

52	Case No.:8/37/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00746/AM11/	RLA File :09/24/040/00363/AM11/	Lic.No/Date:0910044578 06.12.2010	Defer Date:26.07.2011
	Decision : The Committee noted that that the firm has sought time to furnish the information till 05.06.2011 but the requisite information has not been received. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to re-list the case o 26.07.2011.			

53	Case No.:9/37/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00747/AM11/	RLA File :11/24/040/00019/AM11/	Lic.No/Date:1110023814 24.12.2010	Defer Date:26.07.2011
	Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 26.07.2011.			

54	Case No.:1/37/80-ALC2/2010	Party Name:ACCURATE INDUSTRIAL CONTROLS PVT.LTD.	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00739/AM11/	RLA File :31/24/040/00225/AM11/	Lic.No/Date:3110046461 17.01.2011	Defer Date:26.07.2011
	Decision : The Committee noted that the firm's application has been received from the firm and detailed to forward the same to DIPP for examination and submission of comments. The case may be re-listed on 26.07.2011.			

55	Case No.:2/37/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00740/AM11/	RLA File :05/23/040/00293/AM11/	Lic.No/Date:0510281598 17.01.2011	Defer Date:26.07.2011
	Decision : The Committee decided to forward a hard copy of firm's application including Appendix-11-A containing a list of export & import items to DHI for examination and comments. The case may be re-listed on 26.07.2011.			

56	Case No.:3/37/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Approved
	HQ File :01/80/050/00741/AM11/	RLA File :05/24/040/00341/AM11/	Lic.No/Date:0510281781 18.01.2011	

Decision : As per written comments of DIPP received vide their U.O. Note dated 14.06.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Net empty weights of 20.9 MT, 17.56 MT, 15.755 MT, 17.46 MT, 32.12 MT, 49.55 MT, 9.93 MT, 12.225 MT, 7.95 MT, 9.86 MT, 8.55 MT, 3.05 MT, 2.475MT & 2.89 MT may be specified with the quantities of export products from S.Nos. 1 to 14 respectively.
2. Word "Relevant" may be prefixed with the descriptions of import items at S. Nos. 1, 2 & 3.
3. Quantity of import item at Sl. No. 1 may be allowed as 23862 Kgs. inclusive of 3 % wastage.
4. Quantity of import item at Sl. Nos. 2 may be allowed as 41173.25 Mtrs.(54603 Kgs.) inclusive of 2 % wastage
5. Quantity of import item at Sl. No.3 may be allowed as 10942 Kgs. inclusive of 34 % wastage after 50 % recovery.
6. Quantity of import item at Sl. No.4 may be allowed as 3 Nos. on net to net basis. However, duty free weight of this item may be restricted to 7828 Kgs. inclusive of 30 % wastage after 20 % recovery.
7. Quantity of import item at Sl. No.5 may be allowed as 4 Nos. (6985 Kgs.) on net to net basis.
8. Quantity of import item at Sl. No.6 may be allowed as 2 Nos.(448 Kgs.) on net to net basis.
9. Import of components may be allowed with accountability clause.

The Regional Authority may take necessary action accordingly.

57	Case No.:13/37/80-ALC2/2010	Party Name:BOSCH LIMITED,	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00751/AM11/	RLA File :07/24/040/00417/AM11/	Lic.No/Date:0710076813 19.01.2011	Defer Date:26.07.2011
Decision : The Committee decided to remind R.A.(with a copy to the firm) to forward the hard copy of firm's application as well as on-line data at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 26.07.2011.				

58	Case No.:16/37/80-ALC2/2010	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00754/AM11/	RLA File :05/24/040/00345/AM11/	Lic.No/Date:0510282154 21.01.2011	Defer Date:26.07.2011
Decision : The representative of the DHI informed the Committee that they received the firm's reply on 14.06.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 26.07.2011.				

59	Case No.:18/37/80-ALC2/2010	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Closed
	HQ File :01/80/050/00756/AM11/	RLA File :05/24/040/00347/AM11/	Lic.No/Date:0510282244 24.01.2011	
Decision : The Committee noted that firm vide their letter dated 18.04.2011 has intimated that they have submitted the above said un-utilized license totally for cancellation. The Committee, therefore, decided to close the case on the part of N.C.				
The Regional Authority may take necessary action accordingly.				

60	Case No.:21/37/80-ALC2/2010	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00759/AM11/	RLA File :09/24/040/00478/AM11/	Lic.No/Date:0910045222 25.01.2011	Defer Date:26.07.2011
Decision : The Committee noted that the firm has sought time for submission of documents vide their letter dated 22.05.2011. The Committee decided that to await the firm's reply and to relist the case on 26.07.2011.				

61	Case No.:22/37/80-ALC2/2010	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00760/AM11/	RLA File :09/24/040/00477/AM11/	Lic.No/Date:0910045223 25.01.2011	Defer Date:26.07.2011
Decision : The Committee noted that the firm has sought time for submission of documents vide their letter dated 22.05.2011. The Committee decided that to await the firm's reply and to relist the case on 26.07.2011.				

62	Case No.:23/37/80-ALC2/2010	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00761/AM11/	RLA File :09/24/040/00476/AM11/	Lic.No/Date:0910045224 25.01.2011	Defer Date:26.07.2011
Decision : The Committee noted that the firm has sought time for submission of documents vide their letter dated 22.05.2011. The Committee decided that to await the firm's reply and to relist the case on 26.07.2011.				

63	Case No.:25/37/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00763/AM11/	RLA File :31/24/040/00226/AM11/	Lic.No/Date:3110046595 25.01.2011	Defer Date:26.07.2011
Decision : The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 26.07.2011.				

64	Case No.:26/37/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00764/AM11/	RLA File :31/21/040/00334/AM11/	Lic.No/Date:3110046646 28.01.2011	Defer Date:26.07.2011
Decision : The Committee observed that the firm has not replied to this office letter dated 18.05.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to re-list the case on 26.07.2011.				

	Case No.:28/37/80-ALC2/2010	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred

65	HQ File :01/80/050/00766/AM11/	RLA File :31/21/040/00331/AM11/	Lic.No/Date:3110046679 28.01.2011	Defer Date:26.07.2011
Decision : The Committee observed that the firm has not replied to this office letter dated 18.05.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to re-list the case on 26.07.2011.				

66	Case No.:27/37/80-ALC2/2010	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:6/80- ALC2/2011 14.06.2011	Status: Approved
	HQ File :01/80/050/00765/AM11/	RLA File :03/94/040/00933/AM11/	Lic.No/Date:0310613264 31.01.2011	
	Decision : As per written comments of DIPP received vide their U.O. Note dated 14.06.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Net empty export weight of 73.118 MT to be specified with the quantity of each export product. 2. Quantity of import item at Sl. No. 1 to be allowed as 201 Kgs. (206 Nos.) on net to net basis. 3. Quantity of import item at Sl. No. 2 to be allowed as 23 Nos. on net to net basis. Duty free weight of this item may be allowed as 1274 Kg inclusive of 3.5 % wastage as applied for. 4. Quantity of import item at Sl. No. 3 to be allowed as 6 Nos. on net to net basis. Duty free weight of this item may be allowed as 451 Kg inclusive of 3.5 % wastage as applied for 5. Quantity of import item at Sl. No. 4 to be allowed as 9 Nos. on net to net basis. Duty free weight of this item to be allowed as 56 Kg inclusive of 3.5 % wastage as applied for. 6. Word “Relevant” to be prefixed with the descriptions of import items at S. Nos. 5 & 6. 7. Quantity of import item at Sl. No. 5 to be allowed as 68244 Kgs. inclusive of 17.5 % wastage after 1/3rd recovery. 8. Quantity of import item at Sl. No. 6 to be allowed as applied for i.e. 9890 Kgs inclusive of 3.7 % wastage. 9. Quantities of import items at Sl. Nos. 7, 8 & 9 to be allowed as 1192 Kgs. each. 10. Import of components to be allowed with accountability clause. The Regional Authority may take necessary action accordingly.			

67	Case No.:23/3/80-ALC2/2011	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:6/80- ALC2/2011 14.06.2011	Status: Approved
	HQ File :01/80/050/00028/AM12/	RLA File :05/24/040/00365/AM11/	Lic.No/Date:0510283386 08.02.2011	

Decision : As per written comments of DIPP received vide their U.O. Note dated 14.06.2011, the Committee decided to ratify the norms in respect of the subject advance authorization on repeat basis as per firm's Advance Authorization No.0510262360 dated 13.04.2010 ratified in Norms Committee Meeting No. 5/80 dated 4.05.2010 as under:-

1. Net weight of export product to be specified as 90 Kgs.
2. Quantity of import item to be allowed as 756.9 Kgs. inclusive of 741% wastage after taking 6% recovery from scrap.

The Regional Authority may take necessary action accordingly.

68	Case No.:11/50/81-ALC2/2010	Party Name:AUTO COMP INDIA PVT. LTD	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/81/050/00557/AM11/	RLA File :31/24/040/00250/AM11/	Lic.No/Date:3110047051 22.02.2011	Defer Date:
Decision : Based on earlier written comments of DHI received vide their U.O. Note No.3(77)/10-TSW(B)/574 dated 02.12.2010, Committee, decided to ratify the norms in respect of subject advance authorization on repeat basis as per firm's Advance Authorization No. 3110043464 dated 02.06.2010 ratified in Norms Committee Meeting No. 01/12 held on 05.04.2011 & others.				
The Regional Authority may take necessary action accordingly.				

69	Case No.:16/3/80-ALC2/2011	Party Name:BLUE STAR LTD.	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00021/AM12/	RLA File :03/94/040/00921/AM11/	Lic.No/Date:0310617057 22.02.2011	Defer Date:26.07.2011
Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 26.07.201:				
-				
1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format export product wise.				

	Case No.:5/40/80-ALC2/2010	Party Name:SAGE METALS LTD.	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Approved
	HQ File :01/80/050/00855/AM11/	RLA File :05/24/040/00371/AM11/	Lic.No/Date:0510284565 23.02.2011	

70	Decision : As per written comments of DIPP received vide their U.O. Note dated 14.06.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Words “ namely, Pump body, Air Vent, Volute cases, Sprinklers, Valve on elbow containing Copper Alloy machined castings: 40418 Kgs., Aluminium Alloy machined casting: 20269 Kgs. Derlin(Platic) 2987 Kgs , Hytel(Plastic) 2987 Kgs and Rubber parts 2000 Kgs” to be suffixed with the description of export product. 2. Word” relevant” to be prefixed with the description of import item at Sl. No.1 and its quantity to be allowed as 42843 Kgs. inclusive of 6 % wastage. 3. Word” relevant” to be prefixed with the description of import item at Sl. No.2 and its quantity to be allowed as 21485 Kgs. inclusive of 6 % wastage 4. Quantities of import items at Sl. No. 3 & 4 may be allowed as 3136 Kgs. each inclusive of 5 % wastage. 5. Words “namely Rubber graphite washers, Teflon cloth” to be suffixed with the description of import item at Sl. No. 5 and its quantity to be allowed as applied for on net to net basis. The Regional Authority may take necessary action accordingly.
----	---

71	Case No.:6/40/80-ALC2/2010	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Approved
	HQ File :01/80/050/00856/AM11/	RLA File :03/95/040/00943/AM11/	Lic.No/Date:0310617569 23.02.2011	
	Decision : The Committee noted that the firm has requested for ratification norms for export of one number of 9 ½ collar of weight 1097 kg for which it proposes to import one number of round bar of dia 10 inches of weight 1550 kg resulting in wastage of 41%. As per written comments of DHI received vide their U.O. Note No.3(73)/09-TSW(B)/274 dated 20.05.2011, the Committee decided to ratify the norms of import of one unit of weight 1550 kg as applied for in respect of the subject advance authorization. The Regional Authority may take necessary action accordingly.			

72	Case No.:4/40/80-ALC2/2010	Party Name:WOLFRA- TECH PVT LTD	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00854/AM11/	RLA File :07/24/040/00464/AM11/	Lic.No/Date:0710077564 24.02.2011	Defer Date:26.07.2011
	Decision :The Committee decided to remind the RA (with a copy to the firm) to forward the firm’s application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 26.07.2011.			

73	Case No.:7/40/80-ALC2/2010	Party Name:STANDARD RADIATORS PVT.LTD.	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00857/AM11/	RLA File :34/24/040/00306/AM11/	Lic.No/Date:3410029421 24.02.2011	Defer Date:26.07.2011

Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 26.07.201:

1. Information in respect of Sl.No.2,3,4,5 & 11 of the Standard Deficiency Format.
2. Export quantity in number.
3. ~~The firm is only importing brazing flux. The firm may give the calculation of the import along with details of other brazing materials like brazing rod etc.~~

74	Case No.:8/40/80-ALC2/2010	Party Name:LLOYD ELECTRIC & ENGG. LTD.	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00858/AM11/	RLA File :05/23/040/00335/AM11/	Lic.No/Date:0510284587 24.02.2011	Defer Date:26.07.2011
Decision : The Committee observed that, the firm's letter dated 02.05.2011 do not furnish reply to Sl. No.1 of the Deficiency Letter issued earlier. The Committee therefore decided to ask the firm to furnish the following information of D.L. again and to relist the case on 26.07.2011:- (i) Information in respect of 4,5, & 11 of Standard Deficiency Format for each capacity of Split Air Conditionrs.				

75	Case No.:9/40/80-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00859/AM11/	RLA File :03/95/040/00889/AM11/	Lic.No/Date:0310617962 25.02.2011	Defer Date:26.07.2011
Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 26.07.201:- - 1. Information in respect of Sl.No.4,5, 11 & 13 of the Standard Deficiency Format export product wise. 2. Quantities of import items required as spares, if any.				

76	Case No.:10/40/80-ALC2/2010	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00860/AM11/	RLA File :31/24/040/00258/AM11/	Lic.No/Date:3110047111 25.02.2011	Defer Date:26.07.2011
Decision : The Committee not that the firm's application has been sent to DC(MSME) on 14.03.2011& 16.05.201 for their examination and comments. The Committee, therefore, decided await their comments and to relist the case on+=. and to relist the case on 26.07.2011.				

	Case No.:12/40/80-ALC2/2010	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Approved
	HQ File :01/80/050/00862/AM11/	RLA File :31/24/040/00265/AM11/	Lic.No/Date:3110047120 28.02.2011	

Decision : As per written comments of DIPP received vide their U.O. Note dated 14.06.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Net weights of 238.8 MT, 118.2 MT, 16.44 MT and 90.624 MT may be specified with quantities of export products at Sl. No 1, 2, 3 & 4 respectively.
2. Quantity of import item at Sl.No. 1 may be allowed as 239.3 MT inclusive of 11.4 % wastage after 1/3rd recovery.
3. Quantity of import item at Sl.No. 2 may be allowed as 33.28 MT inclusive of 38.7 % wastage after 1/3rd recovery.
4. Quantity of import item at Sl.No. 3 may be allowed as 129.32 MT inclusive of 9.4 % wastage after 1/3rd recovery.
5. Quantity of import item at Sl. No. 4 may be allowed as applied for i.e. 16.44 MT on net to net basis.
6. Quantity of import item at Sl.No. 5 may be allowed as 160.72 MT inclusive of 103.5 % wastage after 1/3rd recovery.
7. Quantity of import item at Sl.No. 6 may be allowed as 12.25 MT inclusive of 5 % wastage.

The Regional Authority may take necessary action accordingly.

78	Case No.:13/40/80-ALC2/2010	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00863/AM11/	RLA File :31/24/040/00256/AM11/	Lic.No/Date:3110047133 28.02.2011	Defer Date:26.07.2011
Decision : The Committee decided to forward the copy of firm's application to DC(MSME) and to re-list the case on 26.07.2011.				

79	Case No.:11/3/80-ALC2/2011	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00016/AM12/	RLA File :03/94/040/00985/AM11/	Lic.No/Date:0310618433 28.02.2011	Defer Date:26.07.2011
Decision : The Committee noted that DIPP has transferred the case to DHI as the subject matter pertains to them. The decided to defer the case and to re-list the case on 27.07.2011.				

80	Case No.:17/40/80-ALC2/2010	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Approved
	HQ File :01/80/050/00867/AM11/	RLA File :05/24/040/00401/AM11/	Lic.No/Date:0510284820 01.03.2011	

Decision : As per written comments of C&PC received vide their O.M. No.46011/79/2007-PC-II dated 25.05.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Item to be exported	Quantity
Parts of Automobiles, Speaker Grille	1 Kg.
Relevant –material Recommended for Import	Quantity
1. Relevant Polyoxy Methlene Resin	1.05 Kg./Kg content in the export product

The Regional Authority may take necessary action accordingly.

81	Case No.:20/40/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Approved
	HQ File :01/80/050/00870/AM11/	RLA File :61/21/040/00002/AM11/	Lic.No/Date:6110000573 01.03.2011	
Decision : Based on the written comments of written comments of DHI received vide their U.O. Note No.3(77)/10-TSW(B)/574 dated 02.12.2010, the Committee decided to ratify the norms in respect of subject advance authorization on repeat basis as per firm's Advance Authorization No. 3110043464 dated 02.06.2010 ratified in Norms Committee Meeting No. 06/12 held on 14.06.2011 & others.				
The Regional Authority may take necessary action accordingly.				

82	Case No.:22/40/80-ALC2/2010	Party Name:ACCURATE INDUSTRIAL CONTROLS PVT.LTD.	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00872/AM11/	RLA File :31/24/040/00272/AM11/	Lic.No/Date:3110047155 01.03.2011	Defer Date:26.07.2011
Decision : The representative of the DIPP informed the Committee that they received the firm's reply 14.6.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 26.07.2011.				

83	Case No.:22/3/80-ALC2/2011	Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00027/AM12/	RLA File :04/24/040/00299/AM11/	Lic.No/Date:0410122107 01.03.2011	Defer Date:26.07.2011
Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 26.07.201:				
1. Information in respect of Sl.No.3 & 11 of the Standard Deficiency Format export product wise.				

84	Case No.:19/40/80-ALC2/2010	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Approved
	HQ File :01/80/050/00869/AM11/	RLA File :03/95/040/00963/AM11/	Lic.No/Date:0310619026 02.03.2011	

Decision : As per written comments of DHI received vide their U.O. Note No.3(23)/10-TSW(B)/ dated 10.06.2011, the Committee decided to ratify the norms of import of 10 numbers of bars of weight 14,726 kg as applied for in respect of the subject advance authorization.

The Regional Authority may take necessary action accordingly.

85	Case No.:18/40/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00868/AM11/	RLA File :04/24/040/00316/AM11/	Lic.No/Date:0410122233 03.03.2011	Defer Date:26.07.2011
Decision : The Committee to forward a copy of firm's reply to DHI and to re-list the case on 26.07.2011.				

86	Case No.:25/40/80-ALC2/2010	Party Name:NOVA INTERGRATED SYSTEMS LTD.	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00875/AM11/	RLA File :05/24/040/00374/AM11/	Lic.No/Date:0510285051 03.03.2011	Defer Date:26.07.2011
Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 26.07.2011.				

87	Case No.:4/6/80-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Approved
	HQ File :01/80/050/00081/AM12/	RLA File :03/95/040/00966/AM11/	Lic.No/Date:0310619429 04.03.2011	
Decision : As per written comments of DIPP received vide their U.O. Note dated 14.06.2011, the Committee decided to ratify the norms as per under after taking clue from SION at Sl. No. 814 for Engineering Products in respect of the subject advance authorization as under:- 1. Quantity of import items at S.No. 1, 2 & 3 to be allowed on net to net basis with accountability clause. 2. Quantity of each import item at S.No. 4 to be allowed upto 0.5 % of FOB value of exports. 3. Quantity of import item at S.No. 5 to be allowed as 1.01 Kgs./Kg. content in the export product. 4. Quantity of import item at S.No. 6 to be allowed as per packing policy. The Regional Authority may take necessary action accordingly.				

88	Case No.:26/40/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00876/AM11/	RLA File :09/24/040/00553/AM11/	Lic.No/Date:0910045827 07.03.2011	Defer Date:26.07.2011

Decision :On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 26.07.201:

1. Information in respect of Sl.No.4,5,9 & 11 of the Standard Deficiency Format export product wise (Turbine, generator & package separately)
2. Rating of export product wise (Turbine, generator & package separately).
3. Length & weight of different tubes proposed for import. Type of pipe like seamless or welded may be indicated.
4. Net weight & gross weight of different casting & forgings.

89	Case No.:27/40/80-ALC2/2010	Party Name:ALFA LAVAL (INDIA)LIMITED	Meet No/Date:6/80- ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00877/AM11/	RLA File :31/21/040/00371/AM11/	Lic.No/Date:3110047239 07.03.2011	Defer Date:26.07.2011
Decision : The Committee noted that DHI has transferred the case to DIPP. The Committee, therefore, decided to defer the case and to re-list the case on 26.07.2011.				

90	Case No.:28/40/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:6/80- ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00878/AM11/	RLA File :05/23/040/00348/AM11/	Lic.No/Date:0510285314 08.03.2011	Defer Date:26.07.2011
Decision : The Committee noted that the firm has sought time for furnishing the requisite information. The Committee, therefore decided to defer the case and to relist the case on 26.07.2011.				

	Case No.:29/40/80-ALC2/2010	Party Name:POLY MEDICURE LTD.	Meet No/Date:6/80- ALC2/2011 14.06.2011	Status: Approved
	HQ File :01/80/050/00879/AM11/	RLA File :05/24/040/00406/AM11/	Lic.No/Date:0510285427 08.03.2011	

Decision : As per written comments of C&PC received vide their O.M. 46011/200/2005-PC-II dated 11.05.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

91

Item to be Exported	Quantity	The Regional Authority may take necessary action
Blood Transfusion set/Blood Administration Set (BT Set)	1 No.	
Raw-material allowed for Import	Quantity	
1. PP Granules	1.05 kg/kg content in the export product	
2. Relevant Filter	Net + 2% wastage	
3. Relevant Air Vent Spike with Cover	Net + 2% wastage	
4. Relevant Needle (Stainless Steel)	Net + 2% wastage	
5. Relevant Luer Lock with Cap	Net + 2% wastage	
6. Relevant Y-Site	Net + 2% wastage	
7. Relevant Latex Bulb	Net + 2% wastage	
8. Relevant Drip Chamber Set	Net + 2% wastage	
For 1 kg Components/Parts made of PVC Compound (Medical Grade)		
(i) PVC Resin	0.692 kg.	
(ii) Dioctyl Phthalate (DOP)/Hexamol Dinch	0.324 kg.	
(iii) Dioctyl Adipate (DOA)/Plastomoll DOA	0.017 kg	
(iv) Epoxidised Soyabean Oil	0.032 kg.	
(iv) Calcium Zinc Stabilizer	0.010 kg.	
(v) Calcium Stearate	0.005 kg.	
9. Medical Kraft Paper	As per Packing Policy.	
10. Polyester Poly laminate film	As per Packing Policy.	

accordingly.

92	Case No.:30/40/80-ALC2/2010	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00880/AM11/	RLA File :31/24/040/00269/AM11/	Lic.No/Date:3110047258 08.03.2011	Defer Date:26.07.2011
	Decision : The Committee decided to forward the copy of firm's application to DC(MSME) and to re-list the case on 26.07.2011.			

93	Case No.:31/40/80-ALC2/2010	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00881/AM11/	RLA File :03/95/040/00926/AM11/	Lic.No/Date:0310620641 10.03.2011	Defer Date:26.07.2011
	Decision : The Committee noted that the firm application has been sent to DHI on 27.05.2011 for examination and comments. The Committee decided to defer the case and to re-list the case on 26.07.2011.			

	Case No.:32/40/80-ALC2/2010	Party Name:ATHERM THERMAL SOLUTIONS INDIA PVT LTD	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred

94	HQ File :01/80/050/00882/AM11/	RLA File :07/24/040/00463/AM11/	Lic.No/Date:0710077971 10.03.2011	Defer Date:26.07.2011
Decision : The Committee noted that R.A. has been reminded on 16.05.2011 to send the firm's application. The Committee, therefore, decided to await the firm's application and to relist the case on 26.07.2011.				

95	Case No.:21/3/80-ALC2/2011	Party Name:REALTIME TECHSOLUTIONS PVT.LTD.,	Meet No/Date:6/80- ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00026/AM12/	RLA File :07/21/040/00889/AM11/	Lic.No/Date:0710077962 10.03.2011	Defer Date:26.07.2011
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 26.07.2011.			

96	Case No.:15/3/80-Committee2/2011	Party Name:WUERTH ELEKTRONIK INDIA PRIVATE LIMITED	Meet No/Date:6/80- Committee2/2011 14.06.2011	Status: Approved
	HQ File :01/80/050/00020/AM12/	RLA File :07/24/040/00471/AM11/	Lic.No/Date:0710078029 14.03.2011	
	Decision : As per written comments of DIPP received vide their U.O. Note dated 14.06.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- - Quantities of import items from Sl. No. 1 to 16 to be allowed on Committee basis with accountability clause. - Quantities of import items from Sl. No. 17 to 24 to be allowed as 1.05 Sq mtrs./Sq.mtrs. content in the export product. - Import items at Sl. Nos. 25 , 26 & 27 to be allowed on net to net basis The Regional Authority may take necessary action accordingly.			

97	Case No.:13/3/80-Committee2/2011	Party Name:HIND HIGH VACUUM COMPANY PVT LTD.	Meet No/Date:6/80- Committee2/2011 14.06.2011	Status: Approved
	HQ File :01/80/050/00018/AM12/	RLA File :07/21/040/00938/AM11/	Lic.No/Date:0710078055 15.03.2011	
	Decision : As per written comments of DIPP received vide their U.O. Note dated 14.06.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- - Import items from Sl. Nos. 1 to 34, 36 to 40 & 43 to 83 to be allowed on Committee basis with accountability clause.. - Import items from Sl. Nos 35, 41 & 42 (consumables) to be allowed as applied for being less than 1 % of FOB value of exports. The Regional Authority may take necessary action accordingly.			

	Case No.:18/3/80-Committee2/2011	Party Name:BHARAT PUMPS & COMPRESSORS LTD	Meet No/Date:6/80- Committee2/2011 14.06.2011	Status: Approved
	HQ File :01/80/050/00023/AM12/	RLA File :06/24/040/00066/AM11/	Lic.No/Date:0610021309 17.03.2011	

98	Decision : As per written comments of DIPP received vide their U.O. Note dated 14.06.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as per General Note -4 for Engineering Products. The Regional Authority may take necessary action accordingly.		
----	---	--	--

99	Case No.:2/6/80-Committee2/2011	Party Name:THE TATA POWER COMPANY LTD	Meet No/Date:6/80-Committee2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00079/AM12/	RLA File :07/21/040/00953/AM11/	Lic.No/Date:0710078147 21.03.2011	Defer Date: 26.7.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 26.7.2011			

100	Case No.:17/3/80-Committee2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-Committee2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00022/AM12/	RLA File :11/24/040/00063/AM11/	Lic.No/Date:1110024365 23.03.2011	Defer Date:26.07.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's application on 27.04.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 26.07.2011.			

101	Case No.:14/3/80-Committee2/2011	Party Name:HIND HIGH VACUUM COMPANY PVT LTD.	Meet No/Date:6/80-Committee2/2011 14.06.2011	Status: Approved
	HQ File :01/80/050/00019/AM12/	RLA File :07/24/040/00520/AM11/	Lic.No/Date:0710078285 24.03.2011	
	Decision : As per written comments of DIPP received vide their U.O. Note dated 14.06.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:- 1. Import items from Sl. Nos. 1 to 15 to be allowed on net-to-net basis with accountability clause. 2. Import items from Sl. No. 16 to 19 (consumables) to be allowed within 2 % of FOB value of export products at Sl. No. 1. 3. Import items from Sl. Nos. 20 to 66 to be allowed on net-to-net basis with accountability clause. 4. Import items from Sl. No. 67 to 70 (consumables) to be allowed within 2 % of FOB value of export products at Sl. No. 3. 5. Import items from Sl. No. 71 to 91 to be allowed on net to net basis with accountability clause. 6. Import items from Sl. No. 92 to 95 (consumables) to be allowed within 2 % of FOB value of export products at Sl. No. 4. 7. Import item at Sl. No. 96 to be allowed on net to net basis with accountability clause. The Regional Authority may take necessary action accordingly.			

102	Case No.:20/6/80-Committee2/2011	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:6/80-Committee2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00097/AM12/	RLA File :02/24/040/00236/AM11/	Lic.No/Date:0210157281 05.04.2011	Defer Date:
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 26.7.2011.			

103	Case No.:1/3/80-Committee2/2011	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:6/80-Committee2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00006/AM12/	RLA File :05/24/040/00439/AM11/	Lic.No/Date:0510287793 07.04.2011	Defer Date:26.07.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 18.05.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to re-list the case on 26.07.2011.			

104	Case No.:2/3/80-Committee2/2011	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:6/80-Committee2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00007/AM12/	RLA File :05/24/040/00440/AM11/	Lic.No/Date:0510287794 07.04.2011	Defer Date:26.07.2011
	Decision : The Committee observed that the firm has not replied to this office letter dated 18.05.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to re-list the case on 26.07.2011.			

	Case No.:3/3/80-Committee2/2011	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:6/80-Committee2/2011 14.06.2011	Status: Approved
	HQ File :01/80/050/00008/AM12/	RLA File :05/24/040/00446/AM11/	Lic.No/Date:0510287796 07.04.2011	

Decision : As per written comments of DIPP received vide their U.O. Note dated 14.06.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

1. Net empty weight of 100.536 MT to be specified with the quantity of export product.
2. Word "Relevant" to be prefixed with the descriptions of import items at S. Nos. 1, 2, 3, 4 & 12.
3. Quantities of import items at Sl. Nos. 1, 2 & 3 to be allowed as applied for i.e. 21260 Kgs., 4440 Kgs. & 9800 Kgs. respectively inclusive of 4 % wastage.
4. Quantity of import item at Sl. No. 4 to be allowed as applied for i.e. 504 Kgs on net to net basis.
5. Quantity of import item at Sl. No. 5 to be allowed as 8 Nos. on net to net basis. Duty free weight of this item may be allowed as 3608 Kgs. inclusive of 4 % wastage as applied for.
6. Quantity of import item at Sl. No. 6 to be allowed as 12 Nos. on net to net basis. Duty free weight of this item to be allowed as 7044 Kgs. inclusive of 4 % wastage as applied for.
7. Quantity of import item at Sl. No.7 to be allowed as 12 Nos. (562 Kgs.) on net to net basis.
8. Quantity of import item at Sl. No. 8 to be allowed as 4 Nos. on net to net basis. Duty free weight of this item may be allowed as 7840 Kgs. inclusive of 4 % wastage as applied for.
9. Quantity of import item at Sl. No.9 to be allowed as 4 Nos. on net to net basis. However, duty free weight of this item may be restricted to 5327 Kgs. inclusive of 31.3 % wastage after 20 % recovery.
10. Quantity of import item at Sl. No.10 to be allowed as 4 Nos. on net to net basis. However, duty free weight of this item may be restricted to 4700 Kgs. inclusive of 34.4 % wastage after 20 % recovery.
11. Quantity of import item at Sl. No. 11 to be allowed as 4 Nos. on net to net basis. Duty free weight of this item to be allowed as 1280 Kgs. inclusive of 4 % wastage as applied for.
12. Quantity of import item at Sl. No. 12 to be allowed as applied for i.e. 38527.72 Kgs. inclusive of 2 % wastage.
13. Quantities of import items at Sl. Nos. 13 & 14 to be allowed as 500 Kgs. each.
14. Import of components to be allowed with accountability clause.

The Regional Authority may take necessary action accordingly.

106	Case No.:20/3/80-Committee2/2011	Party Name:PSK ENGINEERING PVT LTD	Meet No/Date:6/80-Committee2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00025/AM12/	RLA File :07/21/040/00989/AM11/	Lic.No/Date:0710078540 07.04.2011	Defer Date:26.07.2011
	Decision : On the recommendation of the representative of DHI present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 26.07.2011: - 1. Information in respect of Sl.No.11 of the Standard Deficiency Format. 2. Details "Conveyor belt with Accessories" proposed to be exported. 3. The bifurcation of inputs for conveyors & Conveyor belt with Accessories.			

107	Case No.:19/3/80-Committee2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-Committee2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00024/AM12/	RLA File :07/24/040/00539/AM11/	Lic.No/Date:0710078545 08.04.2011	Defer Date:26.07.2011

Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 26.07.2011.

108	Case No.: 5/6/80-Committee2/2011	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:6/80-Committee2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00082/AM12/	RLA File :31/21/040/00413/AM11/	Lic.No/Date:3110047799 11.04.2011	Defer Date: 26.07.2011
Decision : The Committee decided to forward a copy of firm's application to DC(MSME) for examination and comments. The case may be relisted on 26.07.2011.				

109	Case No.: 5/3/80-Committee2/2011	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:6/80-Committee2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00010/AM12/	RLA File :05/23/040/00019/AM12/	Lic.No/Date:0510288064 13.04.2011	Defer Date:26.07.2011
Decision : The Committee noted that Deficiency Letter has been issued to the firm on 16.05.2011. The Committee decided to await the firm's reply and to relist the case on 26.07.2011.				

110	Case No.: 6/3/80-Committee2/2011	Party Name:MANATEC ELECTRONICS PRIVATE LIMITED	Meet No/Date:6/80-Committee2/2011 14.06.2011	Status: Approved
	HQ File :01/80/050/00011/AM12/	RLA File :25/24/040/00002/AM12/	Lic.No/Date:2510003206 15.04.2011	
Decision : The Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4 net-to-net basis with accountability clause. The Regional Authority may take necessary action accordingly.				

111	Case No.: 8/3/80-Committee2/2011	Party Name:PRANAV VIKAS (INDIA) LTD.	Meet No/Date:6/80-Committee2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00013/AM12/	RLA File :05/24/040/00454/AM11/	Lic.No/Date:0510288376 20.04.2011	Defer Date:26.07.2011
Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 26.07.201: - 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format				

	Case No.: 9/3/80-Committee2/2011	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:6/80-Committee2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00014/AM12/	RLA File :05/24/040/00004/AM12/	Lic.No/Date:0510288388 20.04.2011	Defer Date:26.07.2011

112	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 26.07.201: - 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format.-export product wise. 2. Quantities of import items at Sl. No. 2, 3 & 5 in Nos. also in addition to their weights. 3. Quantity of import item at Sl. No. 4 in meters also in addition to its weight.
-----	---

	Case No.:10/3/80-Committee2/2011	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:6/80-Committee2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00015/AM12/	RLA File :05/24/040/00006/AM12/	Lic.No/Date:0510288391 20.04.2011	Defer Date:26.07.2011
113	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 26.07.201: - 1. Information in respect of Sl.No.3,4,5,11 & 13 of the Standard Deficiency Format. 2. Quantity of import item at Sl. No. 2 in Nos. also in addition to its weight.			

114	Case No.:7/6/80-Committee2/2011	Party Name:BIRLA FURUKAWA FIBRE OPTICS LIMITED,	Meet No/Date:6/80-Committee2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00084/AM12/	RLA File :17/24/040/00002/AM12/	Lic.No/Date:1710003965 20.04.2011	Defer Date:
	Decision : The Committee observed that the comments called for from DOT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 26.07.2011.			

115	Case No.:24/3/80-Committee2/2011	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:6/80-Committee2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00029/AM12/	RLA File :04/24/040/00016/AM12/	Lic.No/Date:0410123527 21.04.2011	Defer Date:26.07.2011
	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 26.07.201: - 1. Information in respect of Sl.No.1,6 & 9 of the Standard. 2. Deficiency Format. Information in respect of S.No.11 & 11A of Standard Deficiency Format for import items from S.No. 42 to 46.			

116	Case No.:26/3/80-Committee2/2011	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:6/80-Committee2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00031/AM12/	RLA File :05/24/040/00018/AM12/	Lic.No/Date:0510288667 25.04.2011	Defer Date:26.07.2011
	Decision : The Committee noted that the firm's application has been sent to DHI on 12.05.2011. However, the Committee also decided to forward the firm's application to C&PC for examination and comments. The case may be relisted on 26.07.2011.			

117	Case No.:2/5/81-ALC2/2011	Party Name:DELPHI AUTOMOTIVE SYSTEMS PVT. LTD.	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/81/050/00015/AM12/	RLA File :05/23/040/00030/AM12/	Lic.No/Date:0510288714 26.04.2011	Defer Date: 26.07.2011
	Decision : The Committee noted that the firm's application has been sent to DHI on 07.06.2011. However, the Committee also decided to forward the firm's application to C&PC for examination and comments. The case may be relisted on 26.07.2011.			

118

Case No.:28/3/80-ALC2/2011	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:6/80- ALC2/2011 14.06.2011	Status: Approved
HQ File :01/80/050/00033/AM12/	RLA File :53/24/040/00001/AM12/	Lic.No/Date:5310012644 26.04.2011	

Decision : Based on written comments of C&PC received vide their O.M. No.46011/21/2009-PC-II dated 02.12.2010, the Committee decided to ratify the norms in respect of the subject advance authorization on repeat basis as per firm Advance Authorization No.5310011884 dated 13.12.2011 ratified in Norms Committee Meeting No. 38/11 held on dated 22.02.2011 & others with an amendment that the calculation of export item would be based on number and weight specified as under:-

Item to be exported	Quantity
Blood Bags	1 No.
Relevant –material Recommended for Import	Quantity
1. PVC Compound (Medical Grade)	1.05 kg/kg content in the export product
2. Relevant Evident Paper-Plastic (Self Adhesive)	Net +5% wastage
3. Relevant Stainless Steel Capillary (Needle Holder Assembly)	Net to Net
4. Relevant Stamping Foil Tape	Net-to-net
5. Relevant Thermal Transfer Ribbon	Net-to-net
6. Relevant Oxygen Absorber	Net-to-net
7. Relevant Break Off Value Assembly	Net-to-net
8. Relevant Aluminium Foil Cover	Net-to-net
9. Relevant Y-Conductor	Net-to-net
10. Relevant Luer Adapter	Net-to-net
11.Relevant Plasma Cap (Rubber Cap)	Net-to-net

The Regional Authority may take necessary action accordingly.

119	Case No.:29/3/80-ALC2/2011	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00034/AM12/	RLA File :05/24/040/00011/AM12/	Lic.No/Date:0510288857 27.04.2011	Defer Date: 26.07.2011
	Decision : The representative of the DHI informed the Committee that they received the firm's application on 12.05.2011 and case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 26.07.2011.			

	Case No.:8/6/80-ALC2/2011	Party Name:H.L.EQUIPMENTS	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
--	----------------------------------	---------------------------	---	-----------------------------------

	HQ File :01/80/050/00085/AM12/	RLA File :52/24/040/00008/AM12/	Lic.No/Date:5210035045 03.05.2011	Defer Date:
120	Decision : On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 26.07.201: - 1. Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format export product wise.			

	Case No.:9/6/80-ALC2/2011	Party Name:CORE METAL KRAFTS LTD.,	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Approved
121	HQ File :01/80/050/00086/AM12/	RLA File :22/24/040/00004/AM12/	Lic.No/Date:2210011279 03.05.2011	
	Decision : The Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4 net-to-net basis with accountability clause. The Regional Authority may take necessary action accordingly.			

	Case No.:1/6/80-ALC2/2011	Party Name:MICROFINISH VALVES PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Approved
122	HQ File :01/80/050/00078/AM12/	RLA File :07/24/040/00497/AM11/	Lic.No/Date:0710079301 19.05.2011	
	Decision : The Committee noted that the firm's application has not been received so far. However, according to online data, items of imports to be covered in GN-4 for the Engineering Products. The Committee, therefore presumed that the subject authorization may have been issued under GN-4. The Committee, therefore, decided to revert back to the concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dated 05.12.2007. The Regional Authority may take necessary action accordingly.			

	Case No.:3/6/80-ALC2/2011	Party Name:KSS ABHISHEK SAFETY SYSTEMS PVT. LTD,	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
123	HQ File :01/80/050/00080/AM12/	RLA File :05/23/040/00062/AM12/	Lic.No/Date:0510291378 23.05.2011	Defer Date: 26.07.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 26.07.2011.			

	Case No.:6/6/80-ALC2/2011	Party Name:CANALAIR AIR SOLUTIONS PRIVATE LIMITED,	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Approved
124	HQ File :01/80/050/00083/AM12/	RLA File :32/21/040/00011/AM12/	Lic.No/Date:3210048151 26.05.2011	
	Decision : The Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4 net-to-net basis with accountability clause. The Regional Authority may take necessary action accordingly.			

125	Case No.:10/6/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00087/AM12/	RLA File :04/24/040/00327/AM11/	Lic.No/Date:0410124434 27.05.2011	Defer Date: 26.07.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 26.07.2011.			

126	Case No.:11/6/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00088/AM12/	RLA File :04/24/040/00325/AM11/	Lic.No/Date:0410124435 27.05.2011	Defer Date: 26.07.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 26.07.2011.			

127	Case No.:12/6/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00089/AM12/	RLA File :04/24/040/00318/AM11/	Lic.No/Date:0410124436 27.05.2011	Defer Date: 26.07.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 26.07.2011.			

128	Case No.:13/6/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00090/AM12/	RLA File :04/24/040/00324/AM11/	Lic.No/Date:0410124437 27.05.2011	Defer Date: 26.07.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 26.07.2011.			

129	Case No.:14/6/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00091/AM12/	RLA File :04/24/040/00323/AM11/	Lic.No/Date:0410124438 27.05.2011	Defer Date: 26.07.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 26.07.2011.			

	Case No.:15/6/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
--	-----------------------------------	---	---	-----------------------------

130	HQ File :01/80/050/00092/AM12/	RLA File :04/24/040/00326/AM11/	Lic.No/Date:0410124439 27.05.2011	Defer Date: 26.07.2011
Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 26.07.2011.				

131	Case No.:16/6/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00093/AM12/	RLA File :04/24/040/00328/AM11/	Lic.No/Date:0410124440 27.05.2011	Defer Date: 26.07.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 26.07.2011.			

132	Case No.:17/6/80-ALC2/2011	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00094/AM12/	RLA File :31/83/040/00028/AM12/	Lic.No/Date:3110048282 27.05.2011	Defer Date: 26.07.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 26.07.2011.			

133	Case No.:18/6/80-ALC2/2011	Party Name:STARION INDIA P.LTD	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00095/AM12/	RLA File :31/83/040/00031/AM12/	Lic.No/Date:3110048311 27.05.2011	Defer Date: 26.07.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 26.07.2011.			

134	Case No.:19/6/80-ALC2/2011	Party Name:SECO TOOLS INDIA PVT. LTD.	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00096/AM12/	RLA File :31/83/040/00024/AM12/	Lic.No/Date:3110048314 27.05.2011	Defer Date: 26.07.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 26.07.2011.			

135	Case No.:21/6/80-ALC2/2011	Party Name:MAGNETI MARELLI UM ELECTRONICS SYSTEMS PVT.LTD.,	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00098/AM12/	RLA File :05/24/040/00072/AM12/	Lic.No/Date:0510292064 30.05.2011	Defer Date: 26.07.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 26.07.2011.			

136	Case No.:22/6/80-ALC2/2011	Party Name:PRESSURE VESSELS (INDIA)	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00099/AM12/	RLA File :31/83/040/00004/AM12/	Lic.No/Date:3110048359 31.05.2011	Defer Date: 26.07.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 26.07.2011.			

137	Case No.:23/6/80-ALC2/2011	Party Name:INDIAN HANDICRAFTS & TEXTILES SYNDICATE	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00100/AM12/	RLA File :05/23/040/00080/AM12/	Lic.No/Date:0510292263 31.05.2011	Defer Date: 26.07.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 26.07.2011.			

138	Case No.:24/6/80-ALC2/2011	Party Name:LLOYD ELECTRIC & ENGG. LTD.	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00101/AM12/	RLA File :05/23/040/00076/AM12/	Lic.No/Date:0510292264 31.05.2011	Defer Date: 26.07.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 26.07.2011.			

139	Case No.:25/6/80-ALC2/2011	Party Name:SHARPLEX FILTERS (I) PVT. LTD.	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00102/AM12/	RLA File :03/95/040/00163/AM12/	Lic.No/Date:0310633907 01.06.2011	Defer Date: 26.07.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to DIPP for examination and submission of comments. The case may be re-listed on 26.07.2011.			

140	Case No.:26/6/80-ALC2/2011	Party Name:SHARPLEX FILTERS (I) PVT. LTD.	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00103/AM12/	RLA File :03/95/040/00162/AM12/	Lic.No/Date:0310633910 01.06.2011	Defer Date: 26.07.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to DIPP for examination and submission of comments. The case may be re-listed on 26.07.2011.			

	Case No.:27/6/80-ALC2/2011	Party Name:JOHN DEERE INDIA PVT LTD	Meet No/Date:6/80-ALC2/2011 14.06.2011	Status: Deferred
--	-----------------------------------	-------------------------------------	---	-----------------------------

141	HQ File :01/80/050/00104/AM12/	RLA File :31/82/040/00021/AM12/	Lic.No/Date:3110048382 01.06.2011	Defer Date: 26.07.2011
Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 26.07.2011.				

142	Case No.:28/6/80-ALC2/2011	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:6/80- ALC2/2011 14.06.2011	Status: Approved
	HQ File :01/80/050/00105/AM12/	RLA File :05/23/040/00078/AM12/	Lic.No/Date:0510292486 02.06.2011	
	Decision : Based on earlier written comments of DC(MSME) received vide their U.O. Note No.30(209)/2010-ME dated 25.04.2011, the Committee decided to ratify the norms in respect of the subject advance authorization on repeat basis as per firm Advance Authorization No. 0510261727 dt.05.04.2010 ratified in Norms Committee Meeting No. 4/12 held on 17.05.2011 The Regional Authority may take necessary action accordingly			

143	Case No.:29/6/80-ALC2/2011	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:6/80- ALC2/2011 14.06.2011	Status: Deferred
	HQ File :01/80/050/00106/AM12/	RLA File :03/95/040/00177/AM12/	Lic.No/Date:0310634527 06.06.2011	Defer Date: 26.07.2011
	Decision : The Committee decided to remind the RA (with a copy to the firm) to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be re-listed on 26.07.2011.			

S.No.08

Case No. A - 09	M/s. Jhagadia Copper Ltd.,	HQ F.No.01/80/162/00542/AM10/DES.I	Lic.No. & Date
Meeting No.06/12		RA.F.No.34/24/039/00001/AM10	3410024795
Date: 14.06.2011		Ratification of norms.	dt.29.07.2009

The Committee observed that the comments called for from Ministry of Mines has not been received despite several reminders. The Committee, therefore, decided to remind them through D.O. from Chairman for expediting their comments. The case may be re-listed on 27.06.2011

S.No.09

Case No. A - 14	M/s. Larson & Toubro Ltd.,	HQ F.No.01/80/162/00522/AM11/DES.I	Lic.No. & Date
Meeting No.06/12		RA.F.No.03/95/039/00004/AM10	0310541346
Date: 14.06.2011		Ratification of norms	dt.12.10.2009

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 26.07.2011.

S. No.115

Case No. A/R-40	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQ F.No.01/80/162/00539/AM09/DES.I	Lic.No. & Date
Meeting No.06/12		RA F.No.61/24/040/00036/AM09	6110000254
Date: 14.06.2011		Ratification of norms	dt.05.12.2008

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 26.07.2011.

S.No.116

Case No.A/R-208	M/s. Llyod Electric & Engineering Ltd.,	HQ F.No.01/80/050/00273/AM11/ DES-I	Lic.No. & Date
Meeting No.06/12		RA F.No.05/23/040/00056/AM11	0510266063
Date: 14.06.2011		Ratification of Norms	dt.15.06.2010

The Committee observed that, the firm's letter dated 31.05.2011 do not furnish reply to Sl. No.1 of the Deficiency Letter issued earlier. The Committee therefore decided to ask the firm to furnish the following information of D.L. again and to relist the case on 26.07.2011:-

- (i) Information in respect of 4,5, & 11 of Standard Deficiency Format for each capacity of Split Air Conditionrs.

Sl.No.117

Case No.A/R-160	M/s. Thermal Systems (Hyderabad) Pvt. LTd.,	HQ F.No.01/80/050/00137/AM10/ DES-I	Lic.No. & Date
Meeting No.06/12		RA F.No.09/24/040/00063/AM09	0910038107
Date: 14.06.2011		Ratification of norms	dt.03.06.2007

The Committee observed that the firm has not replied to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to re-list the case on 26.07.2011.

Sl.No.118

Case No.A/R-161	M/s. Thermax LTd.,	HQ F.No.01/80/050/01549/AM09/ DES-I	Lic.No. & Date
Meeting No.06/12		RA F.No.31/21/040/00295/AM09	3110036392
Date: 14.06.2011		Ratification of norms	dt.11.12.2008

The representative of the DHI informed the Committee that the case is under study. The Committee, therefore, decided to defer the consideration and to relist the case on 26.07.2011.

S.No.119

Case No. A/R – 150	M/s. Bharat Heavy Electricals LTD., Bhopal	HQ F.No.01/80/50/01469/AM08/DES.I	Lic.No. & Date
Meeting No.06/12		RA.F.No.11/24/040/00042/AM08	1110016562
Date: 14.06.2011		Ratification of norms.	dt.17.12.2007

As per written comments of DHI received vide their U.O. Note No.3(80)/10-TSW(B)/279 dated 03.06.2011, the Committee decided to ratify the norms in respect of the subject advance authorization as under:-

Export

The description of the export product may be amended as following & incorporated in the license.

1. Hydro turbine(14 MW)consisting of MIV & Governor- 3 sets
2. Generator- 3 sets

The total export weight is 962. 7 MT & the same is to be incorporated in the license.

Import

1. Item no 1- The firm had applied for import of 145.25 MT but the firm has given the calculation for 316.79 MT & has requested for enhancement in quantity. The firm has sought wastage of 74%. The firm's representative Mr. D.Supekar had met on 25-03-11 & when asked to explain the wastage was unable to explain the same. The firm's representative was clearly shown that they have taken oversized plates. The dimension of the components to be

manufactured is also not available. Mr. Supekar had promised to submit revised calculation by first week of April. But since the firm has not submitted the information, the calculation cannot be made.

2. Item no 2 to 8 & 14 to 18- These are components and spares. Components to be allowed under GN-4 & spares as per spares policy.
3. Item no 9-Allowed to import 67,653 kg with net wastage of 12.7% with 1/3rd recovery.
4. Item no 10- Allowed to import 1585 kg with net wastage of 13.5 % with 1/3rd recovery.
5. Item no 11-Allowed to import 106,800 kg with net wastage of 25.6 % with 1/3rd recovery.
6. Item no 12- Allowed to import 23224 kg with net wastage of 31.7 % with 1/3rd recovery.
7. Item no 13 and 22 to 25- May be deleted as requested by the firm.
8. Item no 19 to 21 & 26- These are insulating material. The import quantity to be restricted to 0.2% of fob value of exports. (The firm has not given break up price of export products.)

The Regional Authority may take necessary action accordingly.

S.No.120

Case No. A/R-72	M/s. The Saraswati Industrial Syndicate	F.No. 01/80/50/ 00075/AM10/DES.I	Lic.No. & Date
Meeting No.06/12	LTD.,	RA F.No.05/24/040/00057/AM10	0510240867
Date: 14.06.2011		Ratification of norms.	dt.05.05.2009

The Committee noted that the firm's reply has been sent to DIPP on 18.05.2011 for examination and comments. The case may be re-listed on 26.07.2011.

S.No.121

Case No.A/R-176	M/s. IDMC Limited Vithal	HQ F.No.01/80/050/00477/AM10/ DES-I	Lic.No. & Date
Meeting No.06/12	Udyognagar	RA F.No.34/24/040/00104/AM10	3410025225
Date: 14.06.2011		Ratification of norms	dt.30.09.2009

The representative of the firm Shri Dipen Dave, Impex Dept. appeared before the Committee for personal hearing. He explained the case. The Committee asked him to show the documents in support of import of item No. 45 46. The representation of the firm showed the Shipping Bills containing some code name of the item imported. The Committee felt that in the absence of proper description it may be able to ratify the norms of the input sought by the firm. Therefore, the Committee, decided to reject the case as the firm failed to provide documentary evidence for import of the said inputs and since description of the Shipping bills did not match with the description in the subject Advance Authorization.

The Regional Authority may take necessary action accordingly.

S.No.122

Case No.A/R-187	M/s. Motherson Sumi	HQ F.No.01/80/050/00169/AM07/ DES-I	Lic.No. & Date
Meeting No.06/12	System Ltd., New Delhi	RA F.No.25/24/040/00002/AM07	2510001667
Date: 14.06.2011		Ratification of norms	dt.16.05.2006

The Committee decided to forward a copy of firm's reply to C&PC for examination and comments. The case may be re-listed on 26.07.2011.

S.No.123

Case No.A/R-197	M/s. GEA BGR	HQ F.No.01/80/050/01283/AM09/ DES-I	Lic.No. & Date
Meeting No.06/12	Energy System India	RA F.No.04/24/040/00196/AM09	0410099962
Date: 14.06.2011	Ltd., Chennai	Ratification of norms	dt.12.11.2008

The Committee decided to forward a copy of firm's reply to DHI for examination and comments. The case may be re-listed on 26.07.2011.

S.No.124

Case No.A/R-200	M/s. AIA Engineering Ltd., Ahmedabad	HQ F.No.01/80/050/00175/AM10/ DES-I	Lic.No. & Date 0810079414 dt.21.04.2010
Meeting No.06/12		RA F.No.08/24/040/00009/AM10	
Date: 14.06.2011		Ratification of Norms	

The Committee observed that the firm has not replied to this office letter dated 13.06.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to re-list the case on 26.07.2011.

S.No.125

Case No.A/R-203	M/s. Engser Limited, Kolkata	HQ F.No.01/80/050/0493/AM08/ DES-I	Lic.No. & Date 0210105023 dt.09.10.2007
Meeting No.06/12		RA F.No.02/24/040/00191/AM08	
Date: 14.06.2011		Modification of Norms	

The Committee noted that the firm has furnished incomplete reply. On the recommendation of the representative of DIPP present in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 26.07.2011:-

1. Quantities (in Nos.) and weights of different sizes of Locknuts exported against the Advance Authorisation

S.No.126

Case No.A/R-206	M/s. Mikroteck machines LTd.,	HQ F.No.01/80/050/00176/AM11/ DES-I	Lic.No. & Date 0710070361 dt.04.03.2010
Meeting No.06/12		RA F.No.07/24/040/00048/AM11	
Date: 14.06.2011		Ratification of Norms	

The Committee noted that the firm has been reminded on 18.05.2011 to furnish the requisite information. The Committee decided to await the firm's reply and to relist the case on 26.07.2011.

S.No.127

Case No.A/R-207	M/s. Tema India LTd.,	HQ F.No.01/80/050/01221/AM09/ DES-I	Lic.No. & Date 0310491632 dt.23.10.2008
Meeting No.06/12		RA F.No.03/95/040/00655/AM09	
Date: 14.06.2011		Ratification of Norms	

On the recommendation of the representative of DIPP in the meeting, the Committee decided to call for the following information/clarification from the firm and to re-list the case on 26.07.201: -

1. Information in respect of Sl.No.4,5, & 11 of Standard Deficiency Format export product wise.

S.No.128

Case No.A/R-11	M/s. Motherson Sumi System Ltd., New Delhi	HQ F.No.01/80/050/00168/AM07/ DES-I	Lic.No. & Date 2510001666 dt.16.05.2006
Meeting No.06/12		RA F.No.25/24/040/00001/AM07	
Date: 14.06.2011		Ratification of Norms	

The Committee decided to forward a copy of firm's reply to C&PC for examination and comments. The case may be re-listed on 26.07.2011.

Sl.No.21

Case No. C - 09	M/s. Addison & Co. Ltd., Chennai	F.No. 01/81/80/162/00372/AM10/DES.I
Meeting No.06/12		Modification of SION for the export product
Date: 14.06.2011		"Cutting Tools-Multiple Point of High Speed Steel(Cobalt Grade)/Tool Steel"

On the recommendation of the representative of DHI present in the meeting, the Committee decided to obtain information as per serial no 3,4 & 11 of SDL from all members of EEPC manufacturing this item and to re-list the case on 26.07.2011.

Sl.No.22

Case No. C- 17	M/s. Lucas TVS Ltd., Chennai received through DC(MEPZ- SEZ), Chennai	F.No. 01/81/80/162/00379/AM10/DES.I
Meeting No.06/12		Fixation of regular wastage norms for manufacturing of different types of “Starter, Alterator, Wiper Motor and Compressor”.
Date: 14.06.2011		

The Committee decided to send the reply of the firm has been sent to DHI on 19.05.2011 for examination and comments. The case may be re-listed on 26.07.2011.

Sl.No.23

Case No. C- 18	M/s. Pipavav Shipyards Ltd., Amreli	F.No. 01/81/80/162/00612/AM11/DES.I
Meeting No.06/12		Fixation of input output norms in respect of 100% EOU for the export product “ Ship, Cargo Ships, Barges & Vessels for Transport, Factory Ship, Life Boats, Hulls and Vessels falls under Chapter 89 of ITC(HS) – reg.
Date: 14.06.2011		

The Committee noted that case is under examination of Ministry of Shipping and decided to remind them to furnish their comments and to re-list the case on 26.07.2011

Sl.No.24

Case No. C – 13	M/s. GTN Engineering (India) Ltd., Coimbatore (TN)	HQ F.No.01/92/180/Norms/AM11/PC-VI/ DES-I
Meeting No.06/12		Modification of I at SL. No. C-689 for the export product “Industrial Valves” in respect of LOP No:PER:A/2004/055 EOU-TN dt.10.11.2004
Date: 14.06.2011		

The Committee observed that the norms in this case has already been ratified in the Norms Committee Meeting No 03/12 dated 03.05.2011.

Sl.No.25

Case No. C – 20	M/s. Amvian Automotive Pvt. LTd., Vadodara	HQ F.No.01/81/80/92/00180/Norms/AM11/DES.I
Meeting No.06/12		Modification of input output norms in respect of EOUs for the export product “Standard Roof Map Lamp Bracket”
Date: 14.06.2011		

The Committee observed that the firm has not replied to this office letter dated 01.04.2011 calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information failing which their case will be rejected without any further notice and to re-list the case on 26.07.2011

Case No. C – 06	Reference received from PC-4(B) of M/s. Gripwell Tools Industries, Jalandhar	HQ F.No.01/80/94/180/00604/AM10/PC-4(B)/DES-I
Meeting No.06/12		Clarification as whether the export product “Digging Bar / Spud Bar” is covered under Sl. No. 123 of the DEPB rate schedule of product Group “Engineering “ (Product Code : 61) for the purpose of DEPN benefit.
Date: 14.06.2011		

The Committee decided to refer the case to DC(MSME) for examination and comments and to re-list the case on 26.07.2011.
